GOVERNMENT OF INDIA MINISTRY OF LABOUR AND EMPLOYMENT

LOK SABHA

UNSTARRED QUESTION NO. 2488 TO BE ANSWERED ON 08.07.2019

JOBS AND WAGE DISPARITY

2488. SHRI E.T. MOHAMMED BASHEER:

Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

- (a)the lack of quality jobs and wage disparity faced by the Indian employment market; and
- (b)the steps taken by the Government to address wage disparity and lack of quality jobs?

ANSWER

MINISTER OF STATE (IC) FOR LABOUR AND EMPLOYMENT (SHRI SANTOSH KUMAR GANGWAR)

- (a): In order to have a uniform wage structure and to reduce the disparity in minimum wages across the country, the concept of National Floor Level Minimum Wage as a non statutory measure was mooted on the basis of the recommendations of the National Commission on Rural Labour (NCRL) in 1991. On the basis of increase in the Consumer Price Index, the Central Government has fixed the National Floor Level Minimum Wages from Rs.160/- to Rs.176/- per day w.e.f. 01.06.2017.
- (b): A draft Labour Code on Wages Bill, 2019, has been prepared after amalgamation, simplification and rationalization of the relevant provisions of the Minimum Wages Act, 1948; the Payment of Wages Act, 1936; the Payment of Bonus Act, 1965; and the Equal Remuneration Act, 1976 and circulated for inter-ministerial consultation. The provisions of the Code on Wages Bill, 2019 are at pre-legislative stage.
